



KARNATAKA LOKAYUKTA

No.LOK/ENQ/432/2011/ARE-4

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.08.2018

RECOMMENDATION

Sub:- Departmental inquiry against Shri H.P. Jagadish,
the then Child Development Project Officer,
Department of Women & Child Development,
Kolar - reg.

Ref:- 1) Government Order No. ಮಮಇ 511 ಎಸ್‌ಜೆಡಿ 2010
dated 16.11.2011.

2) Nomination order No. LOK/INQ/14-A/432/2011
dated 25.11.2011 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 31.07.2018 of Additional
Registrar of Enquiries-4, Karnataka Lokayukta,
Bengaluru.

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The Government by its order dated 16.11.2011, initiated the disciplinary proceedings against Shri H.P. Jagadish, the then Child Development Project Officer, Department of Women & Child Development, Kolar [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/432/2011 dated 25.11.2011 nominated Additional Registrar

of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri H.P. Jagadish, the then Child Development Project Officer, Department of Women & Child Development, Kolar was tried for the following charge:-

“That, you Shri H.P. Jagadish, the DGO, while working as Child Development Project Officer, Women and Child Development Department at Kolar, a sum of Rs. 1,54,440/- was released by the Assistant Director of Women and Child Welfare Department under “Sthree Shakti Yojane” and you withdrew the said sum under self cheque on various dates and out of the said amount, you paid a sum of Rs. 16,600/- to Subrahmanya Fancy Stores without calling quotation and without cash bill and further debited a sum of Rs. 1,528/- towards Travelling Allowance to members of “Sthree Shakti Sangha” without paying to each member and thus caused loss of Rs. 18,128/- failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 4) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri H.P. Jagadish, the then Child Development Project Officer, Department of Women & Child Development, Kolar. The Inquiry Officer has further held that, the DGO - Shri H.P. Jagadish has caused loss of Rs.18,128/- to the State Exchequer.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

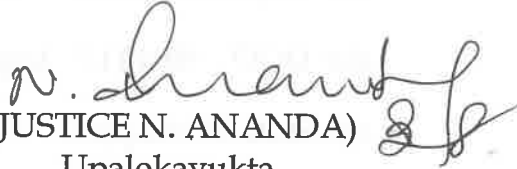
6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO -Shri H.P. Jagadish has retired from service on 31.01.2016 (during the pendency of inquiry).

7. Having regard to the nature of charge '*proved*' against DGO - Shri H.P. Jagadish, the then Child Development Project Officer, Department of Women & Child Development, Kolar, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri H.P. Jagadish for a period of five years' and also, 'to recover a sum

of Rs.18,128/-caused to the State Exchequer from the pension payable to the DGO - Shri H.P. Jagadish'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka.

**KARNATAKA LOKAYUKTA**

No.LOK/ENQ/432/2011/ARE-4

M.S.Building,  
Dr.B.R.Ambedkar Road  
Bangalore-560 001  
Date: 31/07/2018

**ENQUIRY REPORT**

**Sub:** Departmental Enquiry against,

Sri H.P. Jagadish  
The then Child Development Project officer  
Department of Women &  
Child Development  
Kolar (**now retired**)

**Ref:**

- 1) Report u/s 12(3) of the K.L Act, 1984 in  
Compt/Uplok/BD/239/2005/ARE-6  
dated: 17/09/2011
- 2) G. Order. No. ಮಮಇ 511 ಎಸ್‌ಜೆಡಿ 2011,  
Bangalore dated:16/11/2011
- 3) Order No.LOK/INQ/14-A/432/2011  
Dtd.25/11/2011 of the Hon'ble  
Upalokayukta

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1. This Departmental Enquiry is directed against Sri H.P. Jagadish, the then Child Development Project officer, Department of Women & Child Development, Kolar (**now retired**) (herein after referred to as the Delinquent Government Official in short "DGO")

2. After completion of the investigation a report u/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No.1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta, vide order dated: 25/11/2011 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Inquiry against the aforesaid DGO. Additional Registrar Enquires-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGO calling upon him to appear before this Authority and to submit written statement of his defence.

4. The Articles of Charges framed by ARE-4 against the DGO is as below;

**ANNEXURE NO.I**

**CHARGE**

*That, you Sri H.P. Jagadish, the DGO, while working as Child Development Project Officer, Women and Child Development Department at Kolar, a sum of Rs. 1,54,440/- was released by the Assistant Director of Women and Child Welfare Department under "Stri Shakti Yojane" and you withdrew the said sum under self cheque on various dates and out of the said amount, you paid a sum of Rs. 16,600/- to Subramanya Fancy stores without calling quotation and without cash bill and further debited a sum of Rs. 1,528/- towards Travelling Allowance to members of "Stri Shakti Sangha" without paying to each member and thus caused*

loss of Rs. 18,128/- failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

### **ANNEXURE NO.II**

#### **STATEMENT OF IMPUTATIONS OF MISCONDUCT**

The complainant namely Sri Muniyappa a social worker of Kolar filed complaint against Sri Thimmashankarappa, First Division Assistant alleging misuse of a sum of Rs. 1,54,440/- which was granted under "Stri Shakti Yojane". The matter was referred to the Chief Engineer of Technical and Audit Cell of Karnataka Lokayukta for investigation and report. Investigation was carried out by Sri H.R. Narayanarao, Accounts Superintendent, Technical Wing of Karnataka Lokayukta, Bangalore (herein after referred to as the Investigating Officer for short, "the I.O."). After referring various material on record, the I.O. came to conclusion that no case was made out against Sri Thimmashankarappa the First Division Assistant. But, on investigation by the I.O. It was noticed that the DGO was working as Child Development Project Officer of Kolar, the Assistant Director Women and Child Development department released a sum of Rs., 1,54,440/- under "Stri Shakti Yojane". The DGO withdrew a sum of Rs. 1,50,674/- under self cheque on various dates. Out of this amount, the DGO paid a sum of Rs. 16,600/-

to Subramanya Fancy stores. No receipts were obtained for the said amount. Further, there was no quotation called and no cash bills obtained from the suppliers and there was no proper attestation in the Stock Register. Further, the DGO debited a sum of Rs. 1,528/- towards Travelling Allowances of the members of "Stri Shakti Sangha". But, Travelling Allowance was not made over to each member of the Stri Shakti Sangha. Thus, DGO misappropriated a sum of Rs. 16,600/- in the purchase of standard articles. Further, he debited excess amount of Rs. 1,528/- towards travelling allowances causing loss and misappropriation to the extent of Rs. 18,128/-. Comments of the DGO were called by sending a copy of the investigation report. The DGO gave his reply denying the allegations made against him. But the reply of the DGO was not convincing and not satisfactory. The materials on record showed that the DGO has caused loss of Rs. 18,128/- in the matter of purchase of standard articles and on account of travelling allowance. The material facts and material documents prima facie showed that the DGO has failed to maintain absolute integrity and devotion to duty and acted in a manner unbecoming of Government Servant. Therefore, a report u/sec. 12(3) of the Karnataka Lokayukta Act was sent to Competent Authority to initiate departmental proceedings against the DGO and to entrust the enquiry to Hon'ble Uplaokayukta-2 under Rule 14-A of KCS (CCA) Rules 1957.



*Accordingly, Competent Authority initiated departmental proceedings. Hence, the charge.*

5. DGO appeared before this Enquiry Authority on 20/01/2012 and on the same day his First Oral Statement was recorded U/R 11(9) of KCS (CC & A) Rules 1957. The DGO pleaded not guilty and claims to hold an enquiry.

6. DGO was filed his written statement as follows;-

The DGO denies the entire allegations made against him in the articles of charge. It is admitted that the DGO is working as Child Development Project Officer, Women and Child Development Department at Sindhanur Taluk. It is false to state that the DGO has misappropriated and caused loss of Rs. 18,128/- towards purchase of standard articles and travelling allowance of trainee members to the department and thereby failed to maintain absolute integrity and devotion to duty. The complaint is filed by one Sri Muniyappa against Sri Thimmashankarappa and the DGO has designedly followed all the rules and procedures in procuring the stationary. There is no orders from the Government or the higher officers to procure materials by calling tenders. Since some of the members have not signed the registers regarding receiving the travelling allowance the excess amount was remitted back to the treasury. There is no specific complaint against the DGO. The I.O. has made false allegations against the DGO and thereby saved the FDA Sri Thimmashankrappa against whom the complaint is filed. There is no complaint against the DGO in respect of the allegations made by the I.O. The DGO has not committed any misconduct. Hence he has prayed to discharge him from the charges framed against him.

7. In order to substantiate the charge leveled against the DGO, the Disciplinary Authority examined in all one witness as PW1 and got marked documents at Ex.P1 to P10. After closing the evidence of the Disciplinary Authority, the Second Oral Statement of DGO was recorded as required u/Rule 11(16) of KCS (CC & A) Rules, 1957. After closing the evidence of the Disciplinary Authority, DW1 and DW2 examined and closed their evidence. Hence, recording the answers of DGO to questionnaire u/Rule 11(18) of KCS (CC&A) Rules was dispensed with.

8. The Disciplinary Authority through the Presenting Officer and as well as the DGO submitted their separate written brief. In addition oral arguments on both the sides was also heard. The points, that arise for the consideration of this enquiry authority are:-

1) Whether the Disciplinary Authority satisfactorily proved the charge framed against DGO?

2) What order?

9. My finding on the above points are as follows

Point No.1: In the “**AFFIRMATIVE**”

Point No.2: As per the final order for the following:

**:: REASONS ::**

10. **Point NO.1:** The case of the disciplinary authority that the DGO while working as Child Development Project Officer, Women and Child Development Department at Kolar a sum of Rs. 1,54,440/- was released by the Assistant Director of Women and Child Welfare Department, under “Stri Shankti

Yojane” and the DGO has withdrawn the said amount under self cheques on various dates and out of the same the DGO has paid a sum of Rs. 16,600/- to Subramanya Fancy stores without calling quotations and without cash bill and further debited a sum of Rs. 1,528/- towards travelling allowance of members of the “Stri Shankthi Yojane” without paying the travelling allowance and thereby caused loss of Rs. 18,128/- to the Government.

11. By going through the oral and documentary evidence adduced by the parties some facts are not in dispute and they are as follows-

12. At the relevant point of time the DGO was working as Child Development Project Officer in Women and Child Development Department at Kolar and a sum of Rs. 1,54,440/- was sanctioned for giving training under “Stri Shankthi Yojane” and out of the same and DGO withdrew Rs. 1,50,474/- under 12 self cheques of different dates. Out of the same as per the accounts the DGO has paid a sum of Rs. 16,600/- to Subramanya Fancy Stores and Rs. 1528/- has been paid towards travelling allowance of the members of “Stri Shankthi Yoajne”.

13. The complainant is one Sri Muniyappa and the complaint lodged by him is at Ex.P1. Complaint-Ex.P1 is against one Sri Thimmashakarappa, FDA, working in the office of Deputy Director, Women and Child Development Department, Kolar district. The witness summons issued to the complainant several time was not served on the ground that the address of the complainant cannot be traced and the

witness summons was also issued to CW1 (complainant) through S.P. KLA., Kolar and the same was also returned unserved on the ground that there is no such person in Kolar district and the given address is vague. Hence, the complainant could not be examined in this case.

14. PW1 is Sri H.R. Narayana rao and he has deposed that from February 2007 to 01/04/2015 he has worked as Accountant Superintendent in Technical Section of Karnataka Lokayukta, Bangalore. He has deposed that the complaint of this case was referred to the Technical Section by Hon'ble Upalokayukta and Chief Engineer of the Technical Section the entrusted the work to him and accordingly he secured the concerned documents and examined them and found the DGO misappropriating the amount and not the FDA named in the complaint. He has deposed that the report given by him is at Ex.P3 and Ex.P3(a) is his signature. He has deposed that on 05/12/2002 an amount of Rs. 1,54,440/- was released to Kolar district for giving training for "Stri Shakthi Group". He has deposed that the said amount was credited to the SBI, Kolar and the pass book extract is at Ex.P4 and the relevant entry is at Ex.P4(a). Ex.P4 shows that the account stands in the name of "Stri Shakthi Scheme" Child Development Project Officer, Women and Child Development Department, Kolar. He has deposed that the certified copy of the pass book is at Ex.P5. He has deposed that Ex.P6 is the counter file of the cheque book which shows that the DGO has withdrawn an amount of Rs. 1,50,674/- by way of self cheques on different dates. (Ex.P4 to P6 are not in dispute).

15. PW1 has deposed that DGO has shown the expenditure of Rs. 16,600/- under 24 vouchers on the ground that the said amount has been paid to Subramanya fancy stores towards the purchase of pens and note books for the trainees and those 24 vouchers are at Ex.P7. Ex.P7 are the vouchers for having received the amount mentioned in the same. The amount mentioned in the same starts from Rs. 600 and it is up to Rs. 1,202/- and as stated above the total sum of Ex.P7 comes to Rs.16,600/-.

16. PW1 has deposed as follows:-

“ನಿಯಮಾನುಸಾರ ಸಾದಿಲವರು ವೆಚ್ಚದ ಕೈಪಿಡಿ 1955 ನಿಯಮ 55(49)(ಎ) ರಂತೆ ಖರೀದಿಯು ರೂ. 500/-ಗಳ ಮಿತಿಯನ್ನು ಮೀರಿದಲ್ಲಿ ಕೋಟೇಷನ್‌ಗಳನ್ನು ಕರೆಯಬೇಕಾಗಿತ್ತು. ಆದರೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ಕೋಟೇಷನ್ ಕರೆಯದೇ, ಶ್ರೀ ಸುಬ್ರಹ್ಮಣ್ಯ ಫ್ರಾನ್ಸಿಸ್ ಸ್ಟೋರ್‌ನಿಂದ ರೂ. 16,600/- ಗಳ ವೋಚರ್‌ಗಳನ್ನು ಪಡೆದಿರುತ್ತಾರೆ.”

17. Thus PW1 has deposed that the DGO should have called for quotations regarding the purchase of pens and note books and he should have purchased the same from the store which had quoted the least price. It is not the case of the DGO that he had taken the quotations from at least three shops and the quotation of Subramanya Fancy Store was the least and hence he purchased the pens and note books from the said shop. In the written statement the DGO contends that there was no direction from his higher officer to procure the materials by calling tenders. PW1 has deposed that the DGO should have taken the quotations as stated above and not calling for tenders for purchase of pens and note books. The DGO in his evidence contends that the Central office had fixed the price

for purchase of stationary and accordingly stationary was purchased from Subramanaya Fancy Stores. The DGO has not produced any documents to show that the Central office had fixed the price for purchase of pens and note books and hence there was no necessity for him to take quotations. In view of the above said rule and the DGO not producing any documents issued by his higher officer to show that his higher officer had fixed the price for purchase of pens and note books the above said contentions of the DGO cannot be accepted.

18. PW1 has also deposed that in the vouchers-Ex.P7 the rate for pens and note books are not mentioned separately and in the same it is also not stated how many pens and how many note books were purchased and hence he was not able to find out for how much amount the pen was purchased and for how much amount the note book was purchased. He has deposed that even the cash bills have not been obtained from the above said fancy store for having purchased pens and note books. Ex.P7 discloses that in the same the rate of the pen and note books are not mentioned separately and even the quantity of pens and note books purchased are also not mentioned separately. In Ex.P7 it is only mentioned that pen and note book have been purchased and the total amount of the same is mentioned.

19. PW1 has deposed that note books and pens have not been taken to the stock book before distributing them to the trainees. It is the case of the DGO in his evidence that on the date of the purchase itself the pens and note books were distributed to the trainees and hence the same were not taken to the stock book, Even assuming that the DGO has not

committed any misconduct by not taking the pens and note books to the stock book in view of the evidence of PW1 stated above it has to be said that the DGO has purchased the pens and note books of the value of more than Rs. 500/- without taking quotations and thereby he has committed the misconduct.

20. PW1 has deposed that for each day the trainee was given travelling allowance of Rs. 10/- and Ex.P8 is the book maintained in that respect. The DGO also admits that for each day for each trainee Rs. 10/- travelling allowance has been paid. PW1 has deposed that as per Ex.P8 in page Nos. 3 and 4 9 trainees have not been paid Rs. 10/- each but their LTMs have not been taken to Ex.P8. In Ex.P8 against the name of 9 trainees the letters LTM in English is mentioned but their LTM's have not been taken. Page Nos. 3 and 4 of Ex.P8 are marked as Ex.P8(a). Hence it can be said that there is no LTM of 9 trainees for having received the travelling allowance of Rs. 10/- each. Thus PW1 has deposed that there is loss of Rs. 90/- to the government.

21. PW1 has further deposed that as per Ex.P8(b) at page Nos. 5 and 6 the signatures of two trainees are not taken for paying the travelling allowance and that portion is at Ex.P8(b). Thus PW1 has deposed that there is loss of Rs. 20/- to the government.

22. PW1 has deposed that as per Ex.P8(c) the DGO has not taken LTM or signatures of five trainees for having paid the travelling allowance. In the signature column of the trainees against five name only LTM is written but LTMs are not taken.

PW1 has further deposed that as per Ex.P8(d) the signatures/LTM of 31 trainees is not taken and thereby Rs. 310/- has not been paid to the trainees. Ex.P8(d) discloses that the signatures of 29 trainees mentioned in the same have not been taken to Ex.P8 for having paid Rs. 10/- each to them towards travelling allowance.

23. PW1 has deposed that in Ex.P8(e) the signatures of the 12 trainees mentioned in the same are not taken to Ex.P8 for having paid travelling allowance of Rs. 10/- each to them. Ex.P8(e) also shows that the signatures of 12 trainees mentioned in the same are not taken for having paid Rs. 10/- each to them towards travelling allowance.

24. PW1 has deposed that as per Ex.P8(f) six trainees have not signed for having received the travelling allowance and even then Rs. 60/- expenses has been shown.

25. It is the case of the DGO who has been examined as DW2 to the effect that some of the trainees have not signed. Ex.P8 for having received the travelling allowance as they were in hurry to catch the bus. I feel the said reason cannot be accepted as a valid reason and DGO should have disbursed the travelling allowance only after taking the signatures of the trainees. In the written statement it is contended that the DGO has remitted the amount in respect of the trainees who have not signed the register Ex.P8 to the treasury. But no such document produced by the DGO to show the same.

26. PW1 has deposed that in Ex.P8 at page NO.77 marked as Ex.P8(g) the name of 15 trainees are not mentioned and the



date of the same is 19/02/2003. But as per cash book on 19/02/2003 Rs. 560/- has been shown as expenses of ದಿನಭತ್ಯೆ and ಲೇಖನ ಸಾಮಗ್ರಿ and thereby the DGO has committed the misconduct. Ex.P8 discloses that on 19/02/2003 the names of the members of the five batches of "Stri Shakthi Association" are mentioned. But the name of the association of the name of the trainees of 6 batch is not mentioned and hence it can be said that the DGO has incurred expenses of 5 batches only (each batch consisting of 15 trainees) where as the cash book dated: 19/02/2003 discloses that the expenses is shown for 6 batch and hence it can be said that Rs. 560/- is excess amount shown in the same as expenditure.

27. PW1 has deposed that as per Ex.P8(h) three trainees were absent but even then the expenses are also shown towards those three trainees in Ex.P9 and hence the excess expenses expenditure of Rs. 117/- is shown. The DGO has not given any explanation in respect of the same in his evidence.

28. PW1 has deposed that as per Ex.P9(a) (page Nos. 24 to 27) discloses that from 26/02/2003 to 27/02/2003 the receipt is Rs. 8560/- and expenses shown is Rs. 11,140/- and hence there is excess expenditure of Rs. 2580/- and that amount has not been paid to the trainers. It is the case of the DGO that he has paid that amount out of his pocket as the time for withdrawing the amount from the bank was over and he has also given the application for reimbursement of that amount to him.

29. DW2 is the DGO and have already discussed his evidence. He has also deposed that Ex.P8 and P9 are the registers maintained in his office and Ex.P10 is the comments given by him. He has deposed that Ex.P2 is the reply given to by him to the inspection report.

30. DW1 is one Smt. M.N. Pushpa Srinivasa, and she has deposed that from last 16 years she is working as Anganavadi worker and in the year 2003-2004 the DGO has given training to the members of Stri Shakthi groups and in the training, the trainees were given the note books and pens and also the travelling allowance of Rs. 10/- each. She has deposed that tea was also given to the trainees in the evening. In her cross-examination she has deposed that she has not seen the documents maintained by the DGO regarding the expenses incurred for the trainees.

31. No doubt the complaint was not against the DGO but on that ground itself it cannot be said that the disciplinary authority has not proved its case against the DGO. As stated above the documents produced discloses that the DGO has committed the misconduct and not the DGO named in the complaint. As stated above, the DGO has not called for quotations before purchasing the pens and note books and further he has not taken the signatures of the several trainees for having paid the travelling allowance of Rs. 10/- each to the concerned register. As stated above the DGO has given excess numbers of the trainees and shown the expenditure for them also as per Ex.P8(g & h) and thereby committed the misconduct in respect of the total amount of Rs. 18,128/- (loss of Rs.18,128/- to the government). In Ex.P3 the

Investigation Report clearly shows that the DGO has committed misconduct in respect of the total amount of Rs. 18,128/- and the details of the same is also mentioned in Ex.P3.

32. Thus the DGO has failed to maintain absolute integrity, devotion to duty and acted in a manner of unbecoming of a Government Servant. Hence, I answer this point in the **AFFIRMATIVE**.

**33. Point NO.2:-** For the reasons discussed above, I proceed to pass the following:-

**:: ORDER ::**

*The Disciplinary Authority has satisfactorily proved the charge in this case that, DGO-Sri H.P. Jagadish, the then Child Development Project officer, Department of Women & Child Development, Kolar **(now retired)** committed mis-conduct as enumerated U/R 3(1) (i) to (iii) of the Karnataka Civil Service (Conduct) Rules, 1966.*

34. Hence this report is submitted to Hon'ble Upalokayukta -2 for kind perusal and for further action in the matter.

Dated this the 31<sup>st</sup> day of July, 2018

-Sd/-

(Somaraju)

Additional Registrar Enquiries-4,  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURE**

**LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1 :Sri H.R. Narayana rao (I.O.)

**LIST OF WITNESSES EXAMINED ON BEHALF OF THE DEFENCE:**

DW-1: Smt. M.N. Pushpa Srinivas (witness)

DW-2:-Sri H.P. Jagadish (DGO)

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

Ex.P-1:Original complaint copy dated: 01/02/2005

Ex.P-2: Original reply of the DGO dated; 09/08/2008  
addressed to Chief Engineer, Karnataka Lokayukta,  
Bangalore

Ex.P-2(a): Relevant entry in Ex.P2

Ex.P-3: Original Investigation report dated: 18/10/2008  
including wrapper sheet with certified copy of the  
enclosures

Ex.P-3(a to d): Relevant entry in Ex.P3

Ex.P-4: Original bank extract

Ex.P4(a): Relevant entry in Ex.P4

Ex.P-5: Certified copy of the bank pass book extract

Ex.P5(a): Relevant entry in Ex.P5

Ex.P-6: Original counter file of State Bank of India containing  
cheque leaf Nos. 0619651 to 617000 (except cheque  
leaf Nos. 616986 to 616991 all the above mentioned  
cheques are torned)

Ex.P-7: Certified copy of the amount paid receipts

Ex.P-8: One King Regular Super Delux long book maintained  
for Stri Shakthi Yojane training paid the travelling  
allowance from 16/02/2003 to 26/02/2003, Register  
No.1 (This containing page Nos. 1 to 95) and another  
King Regular book maintained for Stri Shakthi Yoajne  
training paid the travelling allowance from  
17/02/2003 to 27/02/2003, Register NO.2 (This  
containing page Nos. 1 to 30)

Ex.P-8(a to h): Relevant entries in Ex.P8

Ex.P-9: One Ebsons account book i.e., Stri Shankthi cash  
book (this book containing page Nos. 1 to 169, but  
cash transaction written from page No. 1 to 57 only)

Ex.P-9(a): Relevant entry in Ex.P9

Ex.P-10: Original reply given by the DGO dated: 30/12/2009  
to the Hon'ble Lokayukta, M.S. Building, Dr. B.R.  
Ambedkar Veedhi, Bangalore

**LIST OF EXHIBITS MARKED ON BEHALF OF DGO:**  
NIL

Dated this the 31<sup>st</sup> day of July, 2018

-Sd/-  
(Somaraju)  
Additional Registrar Enquiries-4,  
Karnataka Lokayukta,  
Bangalore.

